

(a) the number of industrial proposals from NRI investors in Kerala under consideration of the Centre;

(b) since when they are pending with the Centre; and

(c) the steps being taken to speed up their clearance?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):

(a) No application, received from any non-resident Indian seeking industrial licence under the Industries (Development and Regulation) Act, 1951, to set up an industrial unit in Kerala is pending with the Government of India.

(b) and (c). Do not arise.

Applications for Industrial Licences from Andhra Pradesh

4394. SHRI MANIK REDDY: Will the Minister of INDUSTRY be pleased to state :

(a) the total number of applications sent by the Government of Andhra Pradesh to set up major/ small scale industries in Andhra Pradesh pending with the Union Government for clearance since 1983; and

(b) the number of letters of intent issued to the Government of Andhra Pradesh since 1983, year-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):

(a) As on 27.11.1986, 4 Industrial Licence applications received from State Government undertakings of Andhra Pradesh for the grant of Letters of Intent under the provisions of Industries (Development and Regulation) Act, 1951, were at various stages of consideration. All these applications relate to the year 1986.

(b) 44 Letters of Intent were issued to the State Government of Andhra Pradesh including the State Industrial Development

Corporations since 1983 (The break-up details is as follows : 1983—13, 1984—13, 1985—13, and 1986 (upto 30.9.1986)—5.

Development Councils

4395. DR. KRUPASINDHU BHOI: Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Government had announced the formation of various Development Councils sometime back; and

(b) if so, the names of industries where these Development Councils have been formed and the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):

(a) and (b). Development Councils have been constituted from time to time under Section 6 of the Industries (Development and Regulation) Act 1951 for the following industries :

1. Instrumentation industry.
2. Cycle and Cycle parts.
3. Heavy Electrical and Allied industry.
4. Machine tools industry.
5. Equipment for oil and gas exploration and production industry.
6. Printing industry.
7. Paper Pulp and Allied products industry.
8. Leather and Leather Goods industry.
9. Cement industry.
10. Tyres and Tubes.
11. Food Processing industry.
12. Soaps and Detergents.
13. Automobiles and Ancillaries.
14. Textile Machinery.
15. Iron and Steel (Metal) and Special Steels industry.
16. Ship-building, Ship-repair and Ancillaries Industries.
17. Textile Industry.
18. Electronics industry.
19. Aluminium industry.